

PARLIAMENTARY DEBATES

(Part II—Proceedings other than Questions and Answers)

OFFICIAL REPORT

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HOUSE OF THE PEOPLE

Monday, 7th December, 1953

The House met at Half Past One of the Clock[MR. SPEAKER *in the Chair*]

QUESTIONS AND ANSWERS

(See Part I)

2-35 P.M.

PAPERS LAID ON THE TABLE

STATEMENT SHOWING ACTION TAKEN BY GOVERNMENT ON VARIOUS ASSURANCES, PROMISES AND UNDERTAKINGS GIVEN DURING VARIOUS SESSIONS.

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha): I beg to lay on the Table the following statements showing the action taken by the Government on various assurances, promises and undertakings given during the various sessions shown against each:—

(1) Supplementary Statement No. II Fourth Session, 1953 of the House of the People.

[See Appendix VII annexure No. 9]

(2) Supplementary Statement No. VII Third Session, 1953 of the House of the People.

[See Appendix VII annexure No. 10]

(3) Supplementary Statement No. VIII Second Session, 1952 of the House of the People.

[See Appendix VII annexure No. 11]

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(4) Supplementary Statement No. IX First Session, 1952 of the House of the People.

[See Appendix VII annexure No. 12]

(5) Supplementary Statement No. VIII Third *Session, (First Part) 1950 of the Provisional Parliament.

[See Appendix VII annexure No. 13]

PATENTS BILL

The Minister of Commerce (Shri Karmarkar): I beg to move for leave to introduce a Bill to amend and consolidate the law relating to patents.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill to amend and consolidate the law relating to patents.

The motion was adopted.

Shri Karmarkar: I introduce* the Bill.

INDIAN PATENTS AND DESIGNS (AMENDMENT) BILL.

The Minister of Commerce (Shri Karmarkar): Sir, before I move this motion, I think it is proper to ascertain the wishes of the House. This relates to the same subject as the earlier Bill which I just introduced and which is a comprehensive measure. This Bill touches only one section in the Act. If the House so desires, we have no objection to take up this also along with the other Bill just introduced in the House.

*Introduced with the recommendation of the president.